- (a) whether Government propose to amend the Indian Medical Council Act, 1933:
- (b) if so, the details of the proposed amendments: and
- (c) when the amendments are proposed to be brought into force?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. SHAKEELUR REHMAN): (a) Yes, Sir. There is a proposal to amend the Indian Medical Council Act, 1956 (and not the 1933 Act which was repealed by the 1956 Act).

- (b) The salient features of the Bill as reported by the Joint Committee of Parliament are given in the attached statement.
- (c) The amendments will be brought into force after the Bill is taken up for consideration and passed by both Houses of Parliament.

#### STATEMENT

The salient features of the Indian Medical Council (Amendment) Bill as reported by the Joint Committee of Houses of Parliament.

- (i) The objectives of the Council are being clearly defined.
- (ii) Degrees will be recognised medical college-wise and not university-wise, as at present.
- (iii) Prior permission of the Medical Council/Central Govt. will be required for the establishment of new medical colleges, increase of seats in the existing medical colleges or opening of new or higher course of training in the existing medical colleges.
- (iv) The primary medical qualifica-

- tion have been defined. MBBS is the primary medical qualification according to the Bill.
- There will be renewal of the registration of medical practitioners every five years.
- (vi) An Ethics & Disciplinary Committee is being established in the MCI which will function as an Appellate authority in respect of action taken by State Medical Councils and the original authority for cases of removal from the medical register.
- (vii) Capitation fee is being abolished and contravention of this provision is punishable.
- (viii) Medical Council of India will also prescribe tuition fee and other fees, and different classes of medical colleges, and for Indian students and foreign students, etc.
- (ix) Screeningtest will be introduced for those possessing foreign medical degrees before allowing them to practice medicine in India.
- (x) No member shall be allowed to continue as mentioned beyond a period of six months after expiry of his term of five years.

# Non-Availability of Essential Commodities from Fair Price Shops

934. SHRI MANORANJAN BHAKATA:

SHRI GANGA CHARAN -- LODHI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the items supplied through the Fair Price Shops all over the country,
- (b) whether all these items are available in all the Fair Price Shops under Public Distribution System, and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN) (a) Rice, wheat, levy sugar, imported edible oils, soft coke kerosene are allocated from the Central Pool to State Governments UT Administrations for supply through Public Distribution System (PDS) outlets

(b) and (c) Administration of PDS, including monitoring of availability at local levels is done by States/UT Administrations. There are, however, adequate stock of wheat rice and sugar in Central Pool. For kerosene also some increase in allocations over the last years allocations (corresponding blocks) have been made. There is currently, a shortage of availability of palmolein. Suitable measures to remedy the situation are being considered. PDS allocations nevertheless, are supplementary in nature and are not intended to meet the entire requirements of States/UTs.

## Suggestions of International Society of Burn Injuries

935 SHRI B DEVARAJAN Will the Minister of HEALTH AND FAMILY WELFARE he pleased to state

- (a) whether any suggestions have been made by the International Society of Burn Injuries regarding treatment to burn injuries,
  - (b) if so, the details in this regard, and
- (c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY) (a) to (c) The 8th International Congress on Burn Injuries, 1990 was held in Delhi No proposals/suggestions on the subject have been received in Ministry from the International Society

### Production of Automatic and Shutterless Looms

- 936 SHRI KUSUM KRISHNA MURTHY Will the Minister of TEXTILES be pleased to state
- (a) whether the Government have taken steps to establish research and development base for the production of automatic and shutterless looms in the country to boost textile exports and
  - (b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING IN-DUSTRIES (SHRI HUKUMDEO NARAYAN YADAV) (a) and (b) While the subject of textile machinery (including production of such looms) is looked after by the Ministry of Industry, Cooperative Textile Research Associations such as ATIRA and BTRA have been helping the Textile Machinery Manufacturing Industry in their efforts. Indian Textile Machinery Manufacturers have gone for technology import and collaboration for production of automatic and shuttleless looms. They have been also improving/ indecinising their product. Government have urged the Textile Machinery Manufacturing industry to establish R & D Centre for design development and a feasibility study has been carried out by UNDP Experts

### Cities Covered Under Central Service Medical Attendant in Kerala

937 SHRI P C THOMAS Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state